

THE SECOND SCHEDULE
(See section 476)
FORM No. 21
MAGISTRATE'S NOTICE AND PEREMPTORY ORDER
(See section 141)

To (name, description and address).

I HEREBY give you notice that it has been found that the order issued on the _____ day of _____ requiring you (*state substantially the requisition in the order*) is reasonable and proper. Such order has been made absolute, and I hereby direct and require you to obey the said order within (*state the time allowed*), on peril of the penalty provided by the Indian Penal Code for disobedience thereto.

Dated, this _____ day of _____, 19 ____ .

(Seal of the Court)

(Signature)
